

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

ORIGINAL APPLICATION No. 70 of 2026/EZ

IN THE MATTER OF:

Dilip Kumar Samantray

....Applicant

Versus

JSW Utkal Steel Limited and Ors

.....Respondent(s)

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Respondent No. 6 & 7

Filed by

Through



Place: New Delhi
Dated: 13.07.2026

GIGI.C. GEORGE
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Standing Counsel (UOI)
NATIONAL GREEN TRIBUNAL
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M-9810625315

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH AT KOLKATA

ORIGINAL APPLICATION NO. 70 OF 2026/EZ

IN THE MATTER OF:

Dillip Kumar Samantaray

Applicant

VERSUS

M/s. JSW Utkal Steel Limited and others

Respondents

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 6
AND 7, CENTRAL GROUND WATER BOARD, BHUJAL BHAWAN
FARIDABAD AND CENTRAL GROUND WATER BOARD, SER,
BHUBANESHWAR

Most Respectfully Showeth:

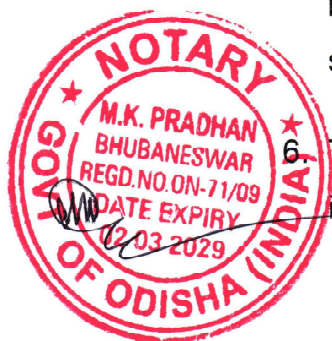
I, **Bikram Kumar Sahoo**, aged about **54 years**, S/o **Mahendranath Sahoo** working as **Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar** having Office at **Bhubaneswar** do hereby solemnly affirm and declare as under:-

1. That I am employee of the Respondent No. 7 and am duly authorised and competent to swear this affidavit on behalf of Respondent Nos. 6 and 7. I am fully conversant with the facts and circumstances of the case based on official records and am competent to depose thereto.

Bikram Kumar Sahoo



2. That the present Reply is being filed on behalf of the Respondent Nos. 6 and 7 (hereinafter collectively referred to as the "Answering Respondents") to the Original Application filed by the Applicant, and the same is being filed to place the correct facts and the legal position before this Hon'ble Tribunal for its kind consideration.
3. That at the outset, the Answering Respondents deny all adverse allegations, contentions, and submissions made in the Original Application, save and except those that are specifically and unequivocally admitted herein. The non-dealing with any specific paragraph of the Original Application shall be treated as a specific denial of the contents thereof.
4. That the Original Application, insofar as it pertains to the Answering Respondents, is misconceived, devoid of merit, and based on a complete misreading and misinterpretation of the applicable laws, guidelines, and the permissions granted by the Answering Respondents. The Applicant has failed to appreciate the distinction between groundwater abstraction for industrial processes and temporary abstraction for construction and ancillary purposes.
5. That the Answering Respondents have discharged their statutory duties in a bona fide manner and in strict compliance with the "Guidelines to Regulate and Control Ground Water Extraction in India" issued by the Ministry of Jal Shakti, Government of India. The No Objection Certificates (NOCs) in question were granted after due application of mind, based on the applications submitted by the Respondent No. 1 and the supporting documents, including specific undertakings.



6. That the allegations of the Applicant that the NOCs were granted in violation of the Environmental Clearance (EC) dated 15.09.2023

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are wholly unfounded. The specific condition in the EC, "No groundwater shall be abstracted," pertains to the large-scale water requirement for the industrial process of the Integrated Steel Plant, which is mandated to be sourced from ISS at Chaudhurygada, 25 Km from the site as per MoEF&CC letter dated 15th September, 2023. The NOCs granted by the Answering Respondents are for minuscule quantities of water for limited, temporary, and specific purposes such as civil construction, drinking, domestic use, and greenbelt development during the initial construction phase of the projects, which is a separate and distinct requirement.

7. That the facts leading to the grant of the NOCs are stated as under:

Respondent No. 1 submitted three separate online applications for the grant of NOC for groundwater abstraction for different project components.

- a. First Application (No. IND/OD/2025/2258): For the "Integrated Steel Plant," an NOC was granted on 04.03.2025 for abstraction of 95 Kilo Litres per Day (KLD) from three proposed tube wells. The application and supporting affidavit explicitly stated that this water was required for civil construction (50 KLD), drinking and domestic use (20 KLD), and greenbelt development (25 KLD) only during the initial phase. Crucially, the Project Proponent furnished an undertaking to surrender the NOC and permanently seal the tube wells upon commissioning of the plant, when the mandated surface water source would become available.



A true copy of an NOC No. IND/OD/2025/2258 dated 04.03.2025 has been annexed herewith as **Annexure R6/1**.

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- b. Second Application (No. INF/OD/2025/3527): For the "Captive Jetty" project, classified under the Infrastructure category, an NOC was granted on 25.03.2025 for abstraction of 93 KLD from three proposed tube wells. This was similarly for civil construction (60 KLD), drinking and domestic use (18 KLD), and greenbelt development (15 KLD) during the construction phase, with an identical undertaking to surrender the NOC and seal the wells post-construction.

A true copy of an NOC No. INF/OD/2025/3527 dated 25.03.2025 has been annexed herewith as **Annexure R6/2**.

- c. Third Application (No. INF/OD/2025/14616): For the "B+S+11 Storey Staff Quarter Block..." project, also under the Infrastructure category, an NOC was granted on 23.12.2025 for abstraction of 98.10 KLD from two existing tube wells for construction, residential, drinking, and domestic purposes.

- d. It is reiterated and emphasised that no NOC for groundwater withdrawal for the main industrial process or operation of the steel plant has been granted to the Project Proponent. The permissions are strictly limited to the construction phase and ancillary infrastructure, which is a standard and permissible practice under the extant guidelines.



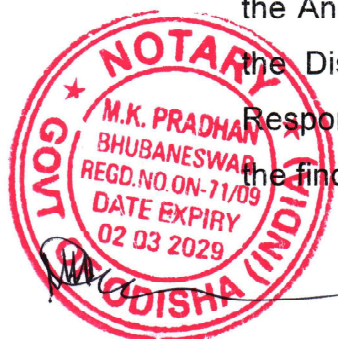
A true copy of an NOC No. INF/OD/2025/14616 dated 23.12.2025 has been annexed herewith as **Annexure R6/3**.

8. That the project proponent has also undertaken regarding non-availability of water from other sources during construction phase and sealing of tube wells upon completion of construction. This demonstrates a regulated

Bikram Kumar Sahoo

and cautious approach, contrary to the reckless conduct alleged by the Applicant.

9. That the allegation of inaction on the part of the Answering Respondents is factually incorrect and misleading. Upon receipt of a complaint dated 13.02.2026 from Shri Kshirod Chandra Parida, President, Deendayal Paradip Industrial Workers Union, regarding alleged unlawful abstraction of groundwater, the Respondent No. 7 took immediate cognisance. A communication was addressed to the Respondent No. 5, requesting the constitution of a Joint Inspection Committee to investigate the matter. The District Magistrate is the primary authority for taking enforcement measures on the ground as per the prevailing guidelines. The Answering Respondents have thus initiated the due process of law and cannot be accused of inaction.
10. That the NOCs granted are not absolute but are subject to a host of stringent mandatory conditions. These include the installation of tamper-proof digital water flow meters with telemetry, annual calibration of meters, construction of piezometers for monitoring groundwater levels, and annual water quality analysis. The NOCs explicitly state that non-compliance with these conditions is likely to result in cancellation of the NOC and legal action, including the imposition of penalties as per Section 16 of the Guidelines. The regulatory mechanism is therefore robust and self-contained.
11. That the Applicant's grievance regarding non-compliance of NOC conditions by the Project Proponent is a matter of enforcement, for which the Answering Respondents have already initiated action by requesting the District Magistrate to conduct a joint inspection. The Answering Respondents are committed to taking further necessary action based on the findings of such an inspection report, in accordance with the law.



Prakram Kumar Sahoo

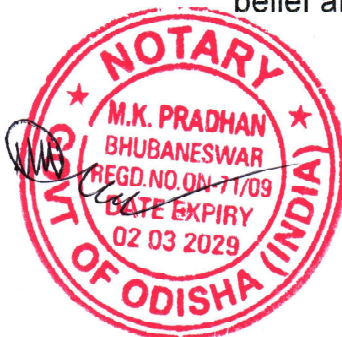
MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

12. That the Original Application is an abuse of the process of law, initiated with the oblique motive of stalling a project of public importance by raising frivolous and unsubstantiated allegations against statutory authorities who have acted in good faith and in the discharge of their official duties. The Applicant has failed to produce any credible evidence to substantiate the claim of "hundreds of borewells" and has relied on mere conjectures.
13. It is submitted that the area covered under NOC Nos. NOC/IND/OD/2025/2258/N and NOC/INF/OD/2025/3527/N falls within the saline category, whereas the area covered under NOC No. NOC/INF/OD/2025/14616/N falls within the safe category.
14. That in light of the foregoing submissions, it is evident that the Answering Respondents have acted lawfully, reasonably, and in accordance with the established regulatory framework. There has been no violation of any statutory provision or guideline, nor is there any conflict between the EC conditions and the NOCs granted by the Answering Respondents when interpreted in their proper context.

Pickram Kumar Sahoo
Deponent
Regional Director
Central Ground Water Board
SER, Khandagiri Chhak
Bhubaneswar-751030

Verification

Verified at **Bhubaneswar** on 13th July 2026 that the contents of the above reply affidavit are true and correct to the best of my knowledge and belief and derived from official records.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

Pickram Kumar Sahoo
Deponent
Regional Director
Central Ground Water Board
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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY



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भूजल निकासी हेतु अनापत्ति प्रमाण पत्र

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME Integrated Steel Plant of M/s. JSW Utkal Steel Ltd	
PROJECT ADDRESS Dhinkia	PIN CODE 754141
STATE ODISHA	DISTRICT JAGATSINGHAPUR
TOWN/BLOCK ERASAMA	
COMMUNICATION ADDRESS JSW Utkal Steel Limited, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip	
ADDRESS OF CGWB REGIONAL OFFICE Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar 751001, Odisha	
1. NOC NO. NOC/IND/OD/2025/2258/N	2. DATE OF ISSUANCE 04/03/2025
3. APPLICATION NO. IND/OD/2025/2258	4. APPLICATION TYPE Industry
5. PROJECT STATUS New Project	6. NOC TYPE New
7. VALID FROM 04/03/2025	8. VALID UP TO 03/03/2028
9. WATER QUALITY TYPE Fresh Water	10. AREA TYPE CATEGORY Saline (GWRE - 2024)

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
95.00	34675.00	0.00	0.00	95.00	34675.00

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 0					PROPOSED 3					TOTAL 3				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	0	0	0	0	0	0	3	0	0	0	0	3	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:

Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (after 11 months)

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

2. Construction of purpose-built observation wells (piezometers) for ground water level monitoring is mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the notified guidelines.

3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

All the above-mentioned mandatory compliance conditions are to be filed online in BHUNEER APP (<https://cgwa-bhuneer.mowr.gov.in>) timely.

General Conditions:

1. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986 and amendment thereto, if any.
2. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
3. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
4. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
5. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction as permitted in NOC.
6. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws.
7. Proponents, who have installed/constructed rain water harvesting and artificial recharge structures shall continue to regularly maintain the water conservation structures.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. Industries which are likely to cause ground water pollution, e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list), no recharge measures shall be taken up by such firms inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm. The firm need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the notified guidelines
10. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
13. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
14. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
15. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 6 months of taking over possession of the premises.
16. In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
17. In case of infrastructure projects, paved/parking area must be covered with interlocking/perforate tiles or other suitable measures to ensure groundwater infiltration/harvesting.

18. In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

19. In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

20. Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent. In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines

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जल शक्ति मंत्रालय
जल संसाधन विभाग,
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GOVERNMENT OF INDIA
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सत्यमेव जयते



भूजल निकासी हेतु अनापत्ति प्रमाण पत्र

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME Captive Jetty of M/s. JSW Utkal Steel Ltd	
PROJECT ADDRESS Jatadhari Muhan	PIN CODE 754141
STATE ODISHA	DISTRICT JAGATSINGHAPUR
TOWN/BLOCK ERASAMA	
COMMUNICATION ADDRESS JSW Utkal Steel Limited, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip	
ADDRESS OF CGWB REGIONAL OFFICE Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar 751001, Odisha	
1. NOC NO. NOC/INF/OD/2025/3527/N	2. DATE OF ISSUANCE 25/03/2025
3. APPLICATION NO. INF/OD/2025/3527	4. APPLICATION TYPE Infrastructure
5. PROJECT STATUS New Project	6. NOC TYPE New
7. VALID FROM 25/03/2025	8. VALID UP TO 24/03/2030
9. WATER QUALITY TYPE Fresh Water	10. AREA TYPE CATEGORY Saline (GWRE - 2024)

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
93.00	33945.00	0.00	0.00	93.00	33945.00

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 0					PROPOSED 3					TOTAL 3				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	0	0	0	0	0	0	3	0	0	0	0	3	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:

Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (after 11 months)

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

2. Construction of purpose-built observation wells (piezometers) for ground water level monitoring is mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the notified guidelines.

3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

General Conditions:

1. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986 and amendment thereto, if any.
2. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
3. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
4. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
5. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction as permitted in NOC.
6. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws.
7. Proponents, who have installed/constructed rain water harvesting and artificial recharge structures shall continue to regularly maintain the water conservation structures.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. Industries which are likely to cause ground water pollution, e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list), no recharge measures shall be taken up by such firms inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm. The firm need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the notified guidelines
10. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
13. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
14. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
15. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 6 months of taking over possession of the premises.
16. In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
17. In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

18. In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

19. In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

20. Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent. In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines

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भूजल निकासी हेतु अनापत्ति प्रमाण पत्र

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME			B+S+11 Storey Staff Quarter Block on Existing G+1 Administrative Office Building and G+2 Guest House of M/s JSW Utkal Steel Limited				
PROJECT ADDRESS			Plot No. 45(P) And 45/344(P), Khata No. 27 & 24, Village/Mouza – Sandhakuda, Paradeep		PIN CODE	754142	
STATE		ODISHA	DISTRICT		JAGATSINGHAPUR	TOWN/BLOCK	KUJANG
COMMUNICATION ADDRESS							JSW Utkal Steel Limited, Jatadhari Bhawan, Near NAC Girl's School, Madhuban, Paradip
ADDRESS OF CGWB REGIONAL OFFICE							Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar 751001, Odisha
1. NOC NO.			NOC/INF/OD/2025/14616/N		2. DATE OF ISSUANCE		23/12/2025
3. APPLICATION NO.			INF/OD/2025/14616		4. APPLICATION TYPE		Infrastructure
5. PROJECT STATUS			Existing Project		6. NOC TYPE		New
7. VALID FROM			28/11/2025		8. VALID UP TO		27/11/2030
9. WATER QUALITY TYPE			Fresh Water		10. AREA TYPE CATEGORY		Safe (GWRE - 2024)

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
98.10	35806.50	0.00	0.00	98.10	35806.50

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 2					PROPOSED 0					TOTAL 2				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	0	2	0	0	0	0	0	0	0	0	0	2	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:

Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (within 11 months)

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
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3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

General Conditions:

1. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986 and amendment thereto, if any.
2. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
3. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
4. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
5. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction as permitted in NOC.
6. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws.
7. Proponents, who have installed/constructed rain water harvesting and artificial recharge structures shall continue to regularly maintain the water conservation structures.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. Industries which are likely to cause ground water pollution, e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list), no recharge measures shall be taken up by such firms inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm. The firm need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the notified guidelines
10. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
13. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
14. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
15. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 6 months of taking over possession of the premises.
16. In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
17. In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting

18. In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

19. In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

20. Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent. In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines